

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-3013(ND)2019**

**CORAM:**

**PRESENT: MR. L. N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
10.02.2020**

**NAME OF THE COMPANY: M/s. Reach International V/s. M/s. Altech  
Infrastructure (P) Ltd.**

**SECTION: 9 of IBC, 2016**

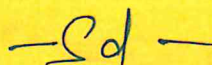
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

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**Present: Mr. Vaibhav Mahajan, Advocate for the Petitioner  
Mr. Sonam Sharma and Ms. Vishakha Gupta, Advocates for  
the Respondent**

**ORDER**

Arguments part heard. However, it is considered expedient to give opportunity to the parties for a settlement. Renotify this case for further consideration on 20<sup>th</sup> February 2020.



**(L. N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**